

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5728/2021

(Arising out of impugned final judgment and order dated 09-06-2021 in CRLMWP No. 3855/2021 passed by the High Court Of Judicature At Allahabad)

NIRMALA CHAURASIYA & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94271/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94272/2021-EXEMPTION FROM FILING O.T.)

Date : 31-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Mohd. Farhan Khan, Adv.
Mr. Farah Hashmi, Adv.
Ms. Astha Deep, Adv.
Mr. Gaurav Dhingra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP (Cr1.) No. 5037/2021.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)